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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. NO. 287/2000

New Delhi this the 13th day of September, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI GOVINDAN S. TAMPI, MEMBER (A)

Rabinder Kumar S/O Mehar Ram,  
R/O 48, Nanak Pura,  
Mochi Village, Moti Bagh,  
New Delhi-110021. ... Applicant

( None present )

-versus-

1. Assistant Engineer,  
M.I.S.Electrical Construction  
Div.-1, CPWD, 'Y' Shape Building,  
New Delhi.
2. Executive Engineer,  
Elec. Construction Div.-1,  
CPWD, 'Y' Shape Building,  
New Delhi.
3. Asstt. Labour Commissioner,  
Curzon Road Barracks,  
K.G.Marg, New Delhi.
4. The Secretary  
(By name Shri V.K.Sharma)  
Desk Officer,  
Ministry of Labour,  
New Delhi. ... Respondents

( By Shri A.K.Bhardwaj, Advocate )

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

Applicant and his advocate are absent. They were absent on 27.7.200 also when the application was called out for hearing. In the circumstances, we have heard Shri A.K.Bhardwaj, the learned counsel appearing on behalf of respondents, and <sup>wa now</sup> proceed to dispose of the OA on merits in terms of Rule 15 of the C.A.T. (Procedure) Rules, 1987.

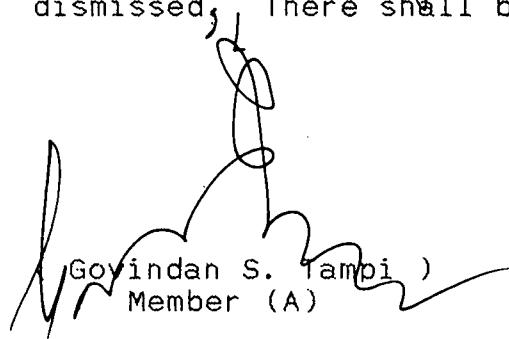
*W.B.*

2. By the present application, applicant seeks to impugn an order passed by the Government of India,

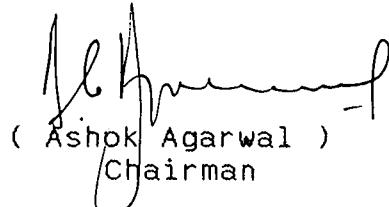
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Ministry of Labour on 23.5.1997 refusing to make a reference of the dispute raised by applicant for adjudication to the Labour Court in terms of Section 2A of the Industrial Disputes Act. Applicant has thus taken resort to the provisions of the Industrial Disputes Act for redressal of his grievance. He is accordingly not entitled to approach this Tribunal under the provisions of the Administrative Tribunals Act, 1985. Remedy, if any, of applicant against the impugned order, lies elsewhere.

3. Present O.A., in the circumstances, is dismissed, *with liberty*. There shall be no order as to costs.



Govindan S. Tampli )  
Member (A)



( Ashok Agarwal )  
Chairman

/as/